- 13. Members of the Planning Commission, Judges of the Supreme Court, Chief Justices of High Courts, Attorney General, Comptroller & Auditor General, Chairman of the U. P. S.. C, Chief Election Commissioner, Cabinet Ministers of States, Solicitor General,—proceeding outside India on Govt, business;
- 14. (a) Indian Ambassadors and High Commissioners.
- (b) Officers of the Indian Foreign Service and such officers of the Indian Foreign Service (B) who are given diplomatic status;
- (c) Officers and Attaches employed in the Indian Missions & Posts including International Commissions and granted diplomatic status by the Govt, of India in the Ministry of External Affairs;
- (d) Wives or husbands or official hostesses, as the case may be, mentioned in sub-item (a), and wives or husbands of the officers mentioned in sub-items (b) and (c) and their dependent sons below the age of 24 and dependent daughters if travelling with their parents or proceeding to the posts/missions in which the officers are stationed or returning to India from such posts;

15. Retired Ambassadors of Grade I;

- 16. The Three Service Chiefs, Secretaries and Additional Secretaries to the Govt, of India and officers of equivalent rank in the Govt, of India when proceeding outside India on the business of the Government of India;
- 17. The Secretary General and the Under Secretaries of the United Nations Organisation, Executive Secretary of the ECAFE, Directors-General of the Specialised Agencies and Judges of the International Court when they are Indian citizens;
 - 18. Indian Diplomatic Couriers;
- 19. Senior officials not lower than the rank of a Joint Secretary to the Government of India and non-officials when going outside India as leaders of Indian Delegations to International conferences;

20. Any other person who, in the opinion of Minister of External Affairs should have a Diplomatic passport either because of the nature of his foreign mission or because of the position he holds;

to Questions

- *Note* 1.—Wives/ husbands of persons mentioned at items No. 1-13 and 15-17 will also be eligible for diplomatic passports.
- *Note* 2.—The period of validity of diplomatic passports will be restricted to the period of the mission for which it is granted.. This period will include a reasonable time for the journey from India and back.

REQUEST TO P.T.I, TO WITHDRAW NEWS

- 1456. SHRI BANKA BEHARY DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether it is a fact that a Government official requested the Press Trust of India to withdraw the news concerning the talks Shri K. M. Desai, Private Secretary to Deputy Prime Minister had with the Korean Vice-Minister for Foreign Affairs, from circulation and what was filed by the Press Trust of India correspondent at Tokyo on April 13, 1968; and
- (b) if so, what are the details in this regard
- THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No, Sir.
 - (b) Does not arise.

वैदेशिक कार्य मंत्रालय और भारतीय दूतावासों के कर्मचारी

1457. श्री जगदम्बी प्रसाद यादव :

श्री मान सिंह वर्मा :

क्या प्रधान मंत्री यह बताने की कृपा करगी की:

- (क) क्या यह सच है कि वैदेशिक कार्य मंत्रालय में काम करने वाले कर्मचारियों में से 35 प्रतिशत अंडर-ग्रैज्एट हैं; और
- (ख) क्या भारतीय दूतावासीं में काम करने वाले कर्मचारियों की पोशाक, रहन-सहन का तरीका और लोगों से मिलने आदि के बारे में

कोई संहिता बनाई गई है, यदि नहीं तो उस के क्या कारण हैं ?

t[EMPLOYEES IN THE MINISTRY OF EXTERNAL AFFAIRS AND INDIAN EMBASSIES

1457. SHRI J. P. YADAV:

SHRI MANSINGH VARMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that 35 cent of the employees working in Ministry of External Affairs under-graduates; and
- (b) whether any code for the employees working in Indian Embassies has been drawn regarding dress, way of life and meeting with people etc., if not, what are the reasons therefor ?]

प्रधान मंत्री और वंदेशिक कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) इसकी जांच की जा रही है और पूरी हो जीने पर यह सूचना सदन की मेज पर रख दी जाएगी।

(ख) जी हां।

MINISTER OF t[THE PRIME AND EXTERNAL MINISTER AFFAIRS (SHRIMATI INDIRA GANDHI): (a) This is being checked and the information will be laid on the Table of the House.

(b) Yes, Sir.]

PUBLICATION OF A WRONG MAP IN SEMI-OFFICIAL JOURNAL OF WEST GERMANY

1458. SHRI ARJUN ARORA: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No., 796 given in the Rajya Sabha on the 5th December, 1967 and state:

- (a) whether the enquiries into the publication of a wrong map of India showing Pakistan occupied Kashmir as part of Pakistan and NEFA as part of China in the semi-official journal of West German Foreign Office "Übersee Rundschan" have since been completed; and
 - (b) if so, the action taken thereon?
 - t[] English translation.

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(a) and (b) The "Ubersee Rundschan" magazine in which the map had appear ed is not a Government or Semi-Gov ernment publication of the Government of the Federal Republic of Germany. The magazine, which has a very limited circulation, deals with political, econo mic and cultural matters. In its issue of March 1967 a map was published to illustrate an article entitled "India's race with time". In the map the cease-fire line in Jammu and Kashmir has been shown as the international boundary of India in that sector. The map is so small that it would be difficult to assess the marginal error in depicting the NEFA boundary with Tibet. The atten tion of the Publishers to the correct frontiers of India has been drawn by our Embassy in Bonn.

1459. [Transferred 28th the to August, 1968.]

EXTENSION OF SERVICE TO CABINET SECRETARY

1460. SHRI M. P. BHARGAVA Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Cabinet Secretary was due to retire and he has been given an extension of service; and
- (b) if so, what is the period of extension and the reasons for which extension has been given.

THE PRIME MINISTER (SHRIMATI

INDIRA GANDHI): (a) and (b) A few weeks' extension of service has been sanctioned in this case, from 14th November to 31st December 1968, after considering all the circumstances of the case.

P.M.'s DISCUSSION WITH SOUTH-EAST ASIAN LEADERS ON INDIAN OCEAN'S SECURITY

1461. SHRI ARJUN ARORA : Will the PRIME MINISTER be pleased to state:

- (a) whether the security of the Indian ocean after the British withdrawal from the area was discussed by the Prime Minister with the leaders of the countries of South-East Asia during her visit to these countries in May, 1968; and
 - (b) if so, what are the results thereof?